

HIGH COURT OF TRIPURA
MAIN WRITTEN EXAMINATION FOR RECRUITMENT TO GRADE-I OF THE
TRIPURA JUDICIAL SERVICE-2023

PAPER-III (100 marks)

TIME- 03(THREE) HOURS

PART-I

Question- 1. Attempt any one of the following

(12 Marks)

1. "Legislation is the best source of law making in the modern times." Examine critically.
2. "Mere punishment of death penalty is no solution to crime of murder." comment on the statement with the help of decided cases and examples.
3. "Possession is nine out of ten points of law." Comment.

Question-2. Explain briefly any four of the following terms

(2.5 marks each)

1. Juristic person
2. Bracket theory
3. Doctrine of lifting of corporate veil
4. Define Civil and criminal justice
5. Mediate and immediate possession
6. Legal right

PART-II

Question-3. Attempt any one of the following:

(12 marks)

1. Discuss the constitutional protection afforded against holding the public servants during the 'pleasure' of President or Governor. Refer to decided cases.
2. "The Indian republic is a secular state and ensures all persons equally freedom of conscience and beliefs." Comment.
3. Critically examine the provisions of Indian Constitution relating to freedom of trade and commerce. Refer to decided cases.

Question-4. Explain briefly any four of the following terms.

(2.5 marks each)

1. Judicial review

2. Doctrine of eclipse
3. Doctrine of severability
4. Doctrine of colorable legislation
5. Habeas Corpus
6. Basic features of The Constitution

PART-III

Question-5. Select the correct option for the following.

(1 mark each)

1. Ownership is _____ recognition of claim.
 - a. De Jure
 - b. De Facto
 - c. Ispo Facto
 - d. Per say
 - e. None of the above
2. Stare Decisis Means previous judgement shall be _____.
 - a. Amended
 - b. Replaced
 - c. Substituted
 - d. Upheld
 - e. None of the above
3. _____ has presented the jurisprudence as social engineering
 - a. Blackstone
 - b. Jeremy Bentham
 - c. John Austin
 - d. Rosco Pound
 - e. None of the above
4. Amendment to which of the following provisions of constitution require consent by state
 - a. Article 242
 - b. List I, 7th schedule
 - c. Chapter V, Part IV

- d. Chapter 2, part II
 - e. None of the above
5. In which case the Supreme Court held that freedom of speech and expression under Article 19 (1) (a) includes right to information
- a. The secretary ministry of information and broadcasting vs cricket association of Bengal
 - b. Maneka Gandhi vs Union of India
 - c. Kharak Singh vs State of UP
 - d. Minerva Mills vs Union of India
 - e. None of the above
6. Which of the following committee has been set up under constitution
- a. Planning committee
 - b. Law committee
 - c. National commission to Revision committee
 - d. Finance committee
 - e. None of the above

PART-IV

Write a judgment based on the materials available in the annexed Paper Book.

(50 Marks)